

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/RP/2015

Subject : Review of the Commission's order dated 6.4.2015 in Petition No. 127/2012, 128/TL/2012 and 156/MP/2012.

Date of hearing : 11.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited and others

Respondents : Spectrum Power Generation Limited and others

Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri N.K. Jain, PGCIL
Shri B. Vamsi, PGCIL
Shri Sumod Tom Thomas, PGCIL
Ms. Vasudha Gupta, Advocate, SPL
Shri Matru Gupta Mishra, Advocate, SPGL
Shri Rolimita Dey, Advocate, SPGL
Shri Ankit Kumar, RECTPCL

Record of Proceedings

Learned counsel for the Spectrum Power Generation Ltd. (SPGL) requested for time to file reply on the admissibility of the Review Petition. He further submitted that Samalkot Power Limited has preferred an appeal before the Hon`ble Appellate Tribunal for Electricity against the Commission's order dated 6.4.2015 directing SPL and SPGL to reimburse PGCIL 80% of the acquisition price of Vemagiri Transmission System Limited in proportion to the LTA granted to them.

2. The Commission directed SPGL and BPC to file their replies on or before 14.8.2015 with an advance copy to the review petitioner who may file its rejoinder, if any, by 17.8.2015.

3. The Commission directed to list the review petition for hearing on 18.8.2015.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**